

**Directorate General of Foreign Trade**  
**Udyog Bhawan**  
**DES-V Section**

**Minutes of NC-V meeting held on 31.01.2013**

The meeting No.43/AM-13 for the licensing year 2012-13 to consider the cases under Duty Exemption Schemes (Chapter-4) was held on 31.01.2013 in Room No.11 of DGFT under the Chairmanship of Shri K.C. Rout, Addl. DGFT. The following officers were present:-

S.No.	Name of the representatives and their designation	Department
1.	Dr. R.A. Lal, Director	R.O., TC, Noida
2.	Shri Nand Lal, Sr. D.O.	DIPP
3.	Shri K.C. Meena, Dy. DGFT	DGFT
4.	Shri Kuldeep Singh, Assistant Director	MSME
5.	Shri P.P. Pasricha, F.T.D.O.	DGFT

The agenda for meeting No.43/AM-13 dated 31.01.2013 was taken up for discussion and the decision taken in respect of each case is enumerated below:-

**MEETING NUMBER** :43/84-ALC3/2012

**MEETING DATE** : 31.01.2013

<b>Case No.:</b> 5/35/84-ALC3/2012	Party Name: GENERATION NEXT	Meet No/Date:43/84-ALC3/2012 31.01.2013	<b>Status: Rejected</b>
HQ File :01/84/050/00299/AM13/	RLA File :03/94/040/00571/AM13/	Lic.No/Date:0310712786 15.10.2012	Reject

1	<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and observed that the applicant firm has not furnished the requisite information/details called for vide DGFT's letter dated 21.12.2012 in support of their proposal. In view of above, the Committee was unable to finalise the norms and constrained to reject the case. RLA may take suitable consequential action accordingly.			
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2	Case No.:19/35/84-ALC3/2012	Party Name: RABIA LEATHER INDUSTRIES PRIVATE LIMITED,	Meet No/Date:43/84-ALC3/2012 31.01.2013	Status: <b>Deferred</b>
	HQ File :01/84/050/00313/AM13/	RLA File :04/24/040/00146/AM13/	Lic.No/Date:0410140510 16.10.2012	Defer Date: 14.02.2013
	<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DIPP for their examination and comments. It was decided to defer the case for re-listing on 14.02.2013.			

3	Case No.:4/35/84-ALC3/2012	Party Name: SUPERHOUSE LTD.,	Meet No/Date:43/84-ALC3/2012 31.01.2013	Status: <b>Rejected</b>
	HQ File :01/84/050/00298/AM13/	RLA File :06/24/040/00026/AM13/	Lic.No/Date:0610029321 19.10.2012	Reject
	<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and observed that the style mentioned in CAD and measurement sheet are not matching with export item description. Therefore, the Committee was unable to compute the requirement of fabric asked for and constrained to reject the case. RLA may take suitable consequential action accordingly.			

4	Case No.:7/35/84-ALC3/2012	Party Name: SAMSONITE SOUTH ASIA PVT. LTD.	Meet No/Date:43/84-ALC3/2012 31.01.2013	Status: <b>Deferred</b>
	HQ File :01/84/050/00301/AM13/	RLA File :03/95/040/00578/AM13/	Lic.No/Date:0310714244 05.11.2012	Defer Date: 21.02.2013

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and considered the written request of applicant firm to DC(MSME) for extension of time for submission of information/details. The Committee was agreed with the request of the applicant firm and decided to defer the case for re-listing on 21.02.2013.

5	<b>Case No.:8/35/84-ALC3/2012</b>	Party Name: SAMSONITE SOUTH ASIA PVT. LTD.	Meet No/Date:43/84-ALC3/2012 31.01.2013	<b>Status:</b> <b>Deferred</b>
	HQ File :01/84/050/00302/AM13/	RLA File :03/95/040/00581/AM13/	Lic.No/Date:0310714287 05.11.2012	Defer Date: 21.02.2013
	<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and considered the written request of applicant firm to DC(MSME) for extension of time for submission of information/details. The Committee was agreed with the request of the applicant firm and decided to defer the case for re-listing on 21.02.2013.			

6	<b>Case No.:9/35/84-ALC3/2012</b>	Party Name: SAMSONITE SOUTH ASIA PVT. LTD.	Meet No/Date:43/84-ALC3/2012 31.01.2013	<b>Status:</b> <b>Deferred</b>
	HQ File :01/84/050/00303/AM13/	RLA File :03/95/040/00595/AM13/	Lic.No/Date:0310714247 05.11.2012	Defer Date: 21.02.2013
	<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and considered the written request of applicant firm to DC(MSME) for extension of time for submission of information/details. The Committee was agreed with the request of the applicant firm and decided to defer the case for re-listing on 21.02.2013.			

7	<b>Case No.:25/35/84-ALC3/2012</b>	Party Name: SHRI LAKSHMI COTSYN LIMITED,	Meet No/Date:43/84-ALC3/2012 31.01.2013	<b>Status:</b> <b>Deferred</b>
	HQ File :01/84/050/00319/AM13/	RLA File :05/24/040/00287/AM13/	Lic.No/Date:0510338417 06.11.2012	Defer Date: 28.02.2013

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 28.02.2013.

8	<b>Case No.:47/35/84-ALC3/2012</b>	Party Name: RABIA LEATHER INDUSTRIES PRIVATE LIMITED,	Meet No/Date:43/84-ALC3/2012 31.01.2013	<b>Status:</b> <b>Deferred</b>
	HQ File :01/84/050/00341/AM13/	RLA File :04/24/040/00177/AM13/	Lic.No/Date:0410141046 16.11.2012	Defer Date: 14.02.2013
	<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DIPP for their examination and comments. It was decided to defer the case for re-listing on 14.02.2013.			

9	<b>Case No.:1/43/84-ALC3/2012</b>	Party Name: BALLISTIC SAFETY SYSTEMS TECHNOLOGY INDIA PVT.LTD,	Meet No/Date:43/84-ALC3/2012 31.01.2013	<b>Status:</b> <b>Deferred</b>
	HQ File :01/84/050/00387/AM13/	RLA File :09/24/040/00377/AM13/	Lic.No/Date:0910054340 19.11.2012	Defer Date: 28.02.2013
	<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 28.02.2013.			

10	<b>Case No.:27/43/84-ALC3/2012</b>	Party Name: MASTURLAL PRIVATE LIMITED	Meet No/Date:43/84-ALC3/2012 31.01.2013	<b>Status:</b> <b>Deferred</b>
	HQ File :01/84/050/00413/AM13/	RLA File :07/24/040/00334/AM13/	Lic.No/Date:0710092070 22.11.2012	Defer Date: 28.02.2013
	<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not given dimension of filter bags, net content of each input in each export product and to indicate whether any indigenous material has been used in the export product in support of their proposal. Accordingly, the Committee after deliberations decided to ask the applicant firm to make available the above information/details for consideration of the proposal. The case			

<b>Case No.:19/43/84-ALC3/2012</b>	Party Name: LORD SHIVA INTERNATIONAL	Meet No/Date:43/84-ALC3/2012 31.01.2013	<b>Status:</b> <b>Approved</b>
HQ File :01/84/050/00405/AM13/	RLA File :06/24/040/00029/AM13/	Lic.No/Date:0610029720 27.11.2012	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Rugs for Dog made of Polyester fabric with coated, GSM-200-350+/-10% (Contents of fabric should not be less than 4200 Kgs.)	16,800 Kgs.	Polyester fabric with coated, GSM-200-350+/-10%	4326 Kgs. (including 3% wastage)
2.	Transportation Boot made of Polyester fabric with coated, GSM-200-350+/-10% (Contents of fabric should not be less than 3649.52 Kgs.)	7300 Nos.	Polyester fabric with coated, GSM-200-350+/-10%	3759 Kgs. (including 3% wastage)
3.	Neck Cover made of Polyester fabric with coated, GSM-200-350+/-10% (Contents of fabric should not be less than 742.86	1485 Nos.	Polyester fabric with coated, GSM-200-350+/-10%	765 Kgs. (including 3% wastage)

Kgs.)

**The GSM should match in both import and export.**

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

12	<b>Case No.:13/43/84-ALC3/2012</b>	Party Name: THREADS (INDIA) LIMITED	Meet No/Date:43/84-ALC3/2012 31.01.2013	<b>Status: Deferred</b>
	HQ File :01/84/050/00399/AM13/	RLA File :06/24/040/00033/AM13/	Lic.No/Date:0610029772 03.12.2012	Defer Date: 28.02.2013
	<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not given detailed manufacturing process as well as stage-wise wastage and technical characteristics of 'Silibond' & justification for its requirement in export product in support of their proposal. Accordingly, the Committee after deliberations decided to ask the applicant firm to make available the above information/details for consideration of the proposal. The case stands for re-listing on 28.02.2013.			

13	<b>Case No.:17/43/84-ALC3/2012</b>	Party Name: SHAHI EXPORTS PVT. LTD.	Meet No/Date:43/84-ALC3/2012 31.01.2013	<b>Status: Deferred</b>
	HQ File :01/84/050/00403/AM13/	RLA File :05/24/040/00330/AM13/	Lic.No/Date:0510340036 04.12.2012	Defer Date: 28.02.2013
	<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not given measurement chart and sample of export product in support of their proposal. Accordingly, the Committee after deliberations decided to ask the applicant firm to make available the above information/details for consideration of the proposal. The case stands for re-listing on 28.02.2013.			

14	<b>Case No.:21/43/84-ALC3/2012</b>	Party Name: LOYAL TEXTILE MILLS LTD	Meet No/Date:43/84-ALC3/2012 31.01.2013	<b>Status:</b> <b>Deferred</b>
	HQ File :01/84/050/00407/AM13/	RLA File :35/24/040/00020/AM13/	Lic.No/Date:3510039797 07.12.2012	Defer Date: 28.02.2013
	<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not given CAD/CAM, measurement chart, sketch, calculation sheet of export product to enable to arrive at the requirement of quantity of inputs asked for in support of their proposal. Accordingly, the Committee after deliberations decided to ask the applicant firm to make available the above information/ details for consideration of the proposal. The case stands for re-listing on 28.02.2013.			

15	<b>Case No.:23/43/84-ALC3/2012</b>	Party Name: LOYAL TEXTILE MILLS LTD	Meet No/Date:43/84-ALC3/2012 31.01.2013	<b>Status:</b> <b>Deferred</b>
	HQ File :01/84/050/00409/AM13/	RLA File :35/24/040/00019/AM13/	Lic.No/Date:3510039796 07.12.2012	Defer Date: 28.02.2013
	<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not given CAD/CAM, measurement chart, sketch, calculation sheet of export product to enable to arrive at the requirement of quantity of inputs asked for in support of their proposal. Accordingly, the Committee after deliberations decided to ask the applicant firm to make available the above information/ details for consideration of the proposal. The case stands for re-listing on 28.02.2013.			

16	<b>Case No.:30/43/84-ALC3/2012</b>	Party Name: GALAXY ELEGANT FASHIONS PRIVATE LIMITED	Meet No/Date:43/84-ALC3/2012 31.01.2013	<b>Status: Deferred</b>
	HQ File :01/84/050/00416/AM13/	RLA File :05/23/040/00354/AM13/	Lic.No/Date:0510340389 07.12.2012	Defer Date: 28.02.2013
	<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not given CAD/CAM, measurement chart, sketch, calculation sheet of export product to enable to arrive at the requirement of quantity of inputs asked for in support of their proposal. Accordingly, the Committee after deliberations decided to ask the applicant firm to make available the above information/details for consideration of the proposal. The case stands for			



re-listing on 28.02.2013.

17	<b>Case No.:33/43/84-ALC3/2012</b>	Party Name: DTM RESOURCES	Meet No/Date:43/84-ALC3/2012 31.01.2013	<b>Status:</b> <b>Deferred</b>
	HQ File :01/84/050/00419/AM13/	RLA File :03/94/040/00766/AM13/	Lic.No/Date:0310716787 10.12.2012	Defer Date: 28.02.2013
	<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and observed that the export item is readymade garments. The quantity of export item should be in number and not in Sq. Meter. The applicant firm should give requirement of import fabric in Sq. Meter for each type of garment. The corresponding quantity of which should be mentioned in number. For each type of garment, separate CAD/CAM, measurement chart, sketch, style No. and calculation of required inputs should be given. Accordingly, the Committee after deliberations decided to ask the applicant firm to make available the above information/details for consideration of the proposal. The case stands for re-listing on 28.02.2013.			

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<b>Case No.:26/43/84-ALC3/2012</b>	Party Name: MAYA EXPORTS CORPN	Meet No/Date:43/84-ALC3/2012 31.01.2013	<b>Status:</b> <b>Approved</b>	
HQ File :01/84/050/00412/AM13/	RLA File :05/24/040/00321/AM13/	Lic.No/Date:0510340590 11.12.2012		
<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee as per CAD/CAM and after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-				
S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Ladies Skirt made of 100% Cotton knitted fabric containing 100% Lace dyed fabric, GSM-180 for 46,379.414 Sq. meter, Style No. MSK-4650 (EBBA SKIRT)	67,388 Nos.	100% Cotton Lace dyed Fabrics, GSM-180 Width-40” Approx.	52,066 Sq. Meter



The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

<b>Case No.:10/43/84-ALC3/2012</b>	Party Name: GAURA V INTERNATIONAL	Meet No/Date:43/84-ALC3/2012 31.01.2013	<b>Status:</b> <b>Approved</b>
HQ File :01/84/050/00396/AM13/	RLA File :05/23/040/00373/AM13/	Lic.No/Date:0510340665 12.12.2012	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Ladies Skirt made of 100% Nylon knitted mesh lace fabric with 100% Polyester floral design (as shell), GSM-190+/-10% with 100% Polyester dyed woven fabric (as lining), GSM-58+/-10%, Style No. 301350/305031	1000 Nos.	100% Nylon knitted mesh lace fabric with 100% Polyester floral design, GSM-190+/-10%	225 Kgs.
			100% Polyester dyed woven fabric, GSM-58+/-10%	1100 Sq. meter

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

<b>Case No.:25/43/84-ALC3/2012</b>	Party Name: MAYA EXPORTS CORPN	Meet No/Date:43/84-ALC3/2012 31.01.2013	<b>Status:</b> <b>Approved</b>
HQ File :01/84/050/00411/AM13/	RLA File :05/24/040/00307/AM13/	Lic.No/Date:0510340597 12.12.2012	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details

submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Ladies other outer garment (Top) made of 70% Cotton 30% Polyamide lace dyed fabric, GSM-158.87 (145 GM per yard), Style No. MBL-4663 (Top Sugar Lace containing net content of imported input of 43034.351 Sq. Meter)	42, 916 Nos.	70% Cotton 30% Polyamide lace dyed fabric, GSM-158.87 (145 GM per yard), Width-58"	56,376 Sq. Meter

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:4/43/84-ALC3/2012	Party Name: GAURAV INTERNATIONAL	Meet No/Date:43/84-ALC3/2012 31.01.2013	Status: Approved
HQ File :01/84/050/00390/AM13/	RLA File :05/23/040/00383/AM13/	Lic.No/Date:0510341015 17.12.2012	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Men's Shirt made of 100% Linen dyed woven fabric, GSM-112+/-10%, Style No. MF23H03	5200 Nos.	100% Linen dyed woven fabric, GSM-112+/-10%	10,660 Sq. Meter

2.	Men's Shirt made of 100% Linen dyed woven fabric, GSM-112+/-10%, Style No. MT23H03	200 Nos.	100% Linen dyed woven fabric, GSM-112+/-10%	Sample of this export product may be make available. The case stands for re-listing on 28.02.2013.
3.	Girls Short Sleeve Shirt made of 100% Cotton Yarn dyed denim woven fabric, GSM-153+/-10%, Style No. 468715	2350 Nos.	100% Cotton Yarn dyed denim woven fabric, GSM-153+/-10%	2703 Sq. Meter

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

<b>Case No.:7/43/84-ALC3/2012</b>	Party Name: RICHA & CO	Meet No/Date:43/84-ALC3/2012 31.01.2013	<b>Status:</b> <b>Approved</b>
HQ File :01/84/050/00393/AM13/	RLA File :05/24/040/00351/AM13/	Lic.No/Date:0510341044 17.12.2012	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Ladies Blouse made of 100% Silk dyed woven fabric (As Shell), GSM-43+/-10% with 100% Polyester dyed woven fabric (As Lining), GSM-85+/-10%, Style:C303040534	210 Nos.	100% Silk dyed woven fabric, GSM-43+/-10%	252 Sq. Meter (@ 1.20 sq, meter per piece)
			100% Polyester dyed woven fabric, GSM-85+/-10%	231 Sq. Meter (@ 1.10 sq, meter per piece)

2.	Ladies Blouse made of 100% Silk dyed woven fabric (As Shell), GSM-43+/-10% with 100% Polyester dyed woven fabric (As Lining), GSM-85+/-10%, Style:C303053531	150 Nos.	100% Silk dyed woven fabric, GSM-43+/-10%	180 Sq. Meter (@ 1.20 sq, meter per piece)
			100% Polyester dyed woven fabric, GSM-85+/-10%	128 Sq. Meter (@ 0.85 sq, meter per piece)
	Ladies Dress made of 100% Silk dyed woven fabric (As Shell), GSM-43+/-10% with 100% Polyester dyed woven fabric (As Lining), GSM-85+/-10%, Style No. C303619534	440 Nos.	100% Silk dyed woven fabric, GSM-43+/-10%	1144 Sq. Meter
			100% Polyester dyed woven fabric, GSM-85+/-10%	748 Sq. Meter
	Ladies Dress made of 100% Silk dyed woven fabric (As Shell), GSM-43+/-10% with 100% Polyester dyed woven fabric (As Lining), GSM-85+/-10%, Style No. C304558531	230 Nos.	100% Silk dyed woven fabric, GSM-43+/-10%	805 Sq. Meter
			100% Polyester dyed woven fabric, GSM-85+/-10%	552 Sq. Meter

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

<b>Case No.:31/43/84-ALC3/2012</b>	Party Name: GALAXY ELEGANT FASHIONS PRIVATE LIMITED	Meet No/Date:43/84-ALC3/2012 31.01.2013	<b>Status:</b> <b>Approved</b>
HQ File :01/84/050/00417/AM13/	RLA File :05/23/040/00361/AM13/	Lic.No/Date:0510341002 17.12.2012	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

23	S.No.	Export Product	Export Quantity	Import item	Quantity allowed
	1.	Lace Blouse (2-7 Years Girls Blouse) with front lace fabric made of 54% Cotton 44% Nylon & 2% Polyester, GSM-115 G/M2 (+/-10%) and indigenously 100% Polyester Jersey, Style No. 34880 Cream	15,015 Nos.	Lace fabric made of 54% Cotton 44% Nylon & 2% Polyester, GSM-115 G/M2 (+/-10%) Cream	4572 Sq. Meter
The GSM should match in both import and export.					
The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.					

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Case No.:1/38/84-ALC3/2012	Party Name: GANGA ACROWOOLS LIMITED	Meet No/Date:43/84-ALC3/2012 31.01.2013	Status: Approved	
HQ File :01/84/050/00355/AM13/	RLA File :30/24/040/00048/AM13/	Lic.No/Date:3010090520 18.12.2012		
<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-				
S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Acrylic dyed yarn (under worsted system) (1.11 Kg/Kg content in export product)	5,00,000 Kgs.	Acrylic Fibre, 1.5 D – 3.5 D	3,24,231 Kgs.
			Cationic Dyes, 100% strength, Ionic Character Cationic 14% FOB value within the overall CIF	10,000 Kgs.
			Chemicals viz. Retarder/ Levelling Agent/Softner (Hydrophilic/	32,000 Kgs.

		Cationic/ Bulky/Silicon), Non-Ionic (Washing Agent), Acetic Acid, Anti Static Agent, Softner Flakes 14% FOB value within the overall CIF	
		Wax Roll Textile Grade Wax	2000 Kgs.
The Dyes and Chemicals shall be restricted in terms of General Note 5 for Textiles products. The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.			

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Case No.:2/43/84-ALC3/2012	Party Name: N. C. JOHN & SONS (P) LTD.	Meet No/Date:43/84-ALC3/2012 31.01.2013	Status: Approved	
HQ File :01/84/050/00388/AM13/	RLA File :10/24/040/00063/AM13/	Lic.No/Date:1010051971 18.12.2012		
<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-				
S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	PVC Backed Coir Mats/ Matting in various sizes Mats	1,94,175 Sq, meter.	Relevant PVC Backed Coir Mats & Matting rolls	2,00,000 Sq. meter
The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.				

<b>Case No.:22/43/84-ALC3/2012</b>	Party Name: MATRIX CLOTHING PVT. LTD.	Meet No/Date:43/84-ALC3/2012 31.01.2013	<b>Status:</b> <b>Deferred</b>
HQ File :01/84/050/00408/AM13/	RLA File :05/24/040/00348/AM13/	Lic.No/Date:0510341165 18.12.2012	Defer Date: 28.02.2013

26	<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not given specification to be mentioned in CAD, measurement chart, sketch, calculation sheet of export product to enable to arrive at the requirement of quantity of inputs asked for in support of their proposal. Accordingly, the Committee after deliberations decided to ask the applicant firm to make available the above information/details for consideration of the proposal. The case stands for re-listing on 28.02.2013.
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Case No.:3/43/84-ALC3/2012	Party Name: BABU COIR WORKS	Meet No/Date:43/84-ALC3/2012 31.01.2013	Status: Approved	
HQ File :01/84/050/00389/AM13/	RLA File :10/24/040/00057/AM13/	Lic.No/Date:1010051995 19.12.2012		
<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-				
S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	PVC Backed Coir Mats/ Matting in various sizes Mats	48,544 Sq, meter.	Relevant PVC Backed Coir Matting in roll form	50,000 Sq. meter
The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.				

<b>Case No.:14/43/84-ALC3/2012</b>	Party Name: SHAHI EXPORTS PVT. LTD.	Meet No/Date:43/84-ALC3/2012 31.01.2013	<b>Status:</b> <b>Approved</b>	
HQ File :01/84/050/00400/AM13/	RLA File :05/24/040/00350/AM13/	Lic.No/Date:0510341243 19.12.2012		
<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-				
S.No.	Export Product	Export	Import item	Quantity



28			Quantity		allowed
	1.	Girls Dress made of 100% Cotton Denim printed fabric, GSM-149+/-10%, Style No. JSS13CDR55	6600 Nos.	100% Cotton Denim printed fabric, GSM-149+/-10%	13,860 Sq. Meter
	2.	Girls Dress made of 100% Cotton yarn dyed fabric, GSM-135+/-10%, Style No. CX8 7113946	2600 Nos.	100% Cotton yarn dyed fabric, GSM-135+/-10%	5772 Sq. Meter
	3.	Girls Dress made of 100% Cotton Denim fabric, GSM-156+/-10%, Style No. GBM23402D	18,400 Nos.	100% Cotton Denim fabric, GSM-156+/-10%	36,800 Sq. Meter
The GSM should match in both import and export.					
The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.					

29	<b>Case No.:6/43/84-ALC3/2012</b>	Party Name: RICHA & CO	Meet No/Date:43/84-ALC3/2012 31.01.2013	<b>Status: Deferred</b>
	HQ File :01/84/050/00392/AM13/	RLA File :05/24/040/00355/AM13/	Lic.No/Date:0510341380 20.12.2012	Defer Date: 28.02.2013
	<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not made available samples of both the export product in support of their proposal. Accordingly, the Committee after deliberations decided to ask the applicant firm to make available the samples of both the export product for consideration of the proposal. The case stands for re-listing on 28.02.2013.			

	<b>Case No.:20/43/84-ALC3/2012</b>	Party Name: J.K. FABRICS (BANGALORE) PVT.LTD,	Meet No/Date:43/84-ALC3/2012 31.01.2013	<b>Status: Approved</b>
	HQ File :01/84/050/00406/AM13/	RLA File :07/24/040/00354/AM13/	Lic.No/Date:0710092667 21.12.2012	
	<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and went through the details			

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submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Dyed/Printed Dupion Silk Fabrics with or without embroidery (MRS 23% Dupion 77%), GSM-78/79 containing Dupion Silk Fabrics	13,650 Sq, meter.	Dupion Silk Fabrics (MRS 23% Dupion 77%), GSM-78/79	13,786 Sq. meter

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

31

<b>Case No.:9/43/84-ALC3/2012</b>	Party Name: GAURA V INTERNATIONAL	Meet No/Date:43/84-ALC3/2012 31.01.2013	<b>Status: Approved</b>
HQ File :01/84/050/00395/AM13/	RLA File :05/23/040/00396/AM13/	Lic.No/Date:0510341626 26.12.2012	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Ladies Dress made of 100% Polyester lace dyed knitted fabric, GSM-285+/-10% with 71% Cotton 29% Silk dyed woven fabric, GSM-38+/-10%, Style No. 00202017	790 Nos.	100% Polyester lace dyed knitted fabric, GSM-285+/-10% 71% Cotton 29% Silk dyed woven fabric, GSM-38+/-10%	425 Kgs. 316 Sq. Meter
2.	Ladies Poncho made of 100%	525 Nos.	100% Cotton lace dyed	200 Kgs.

	Cotton lace dyed knitted fabric, GSM-176+/-10% with 71% Cotton 29% Silk dyed woven fabric, GSM-38+/-10%, Style No. 00401731	knitted fabric, GSM-176+/-10%	
		71% Cotton 29% Silk dyed woven fabric, GSM-38+/-10%	867 Sq. Meter
The GSM should match in both import and export.			
The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.			

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<b>Case No.:28/43/84-ALC3/2012</b>	Party Name: ORIENT FASHION EXPORTS(INDIA) PVT.LTD.	Meet No/Date:43/84-ALC3/2012 31.01.2013	<b>Status:</b> <b>Approved</b>	
HQ File :01/84/050/00414/AM13/	RLA File :05/24/040/00353/AM13/	Lic.No/Date:0510341627 26.12.2012		
<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-				
S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Girls Dress in 100% Cotton printed woven fabric, GSM-51+/-10%, Style No. 426971/468719	2274 Nos.	100% Cotton printed woven fabric, GSM-51+/-10%	4084 Sq. meter
The GSM should match in both import and export.				
The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.				

<b>Case No.:11/43/84-ALC3/2012</b>	Party Name: GAURAV INTERNATIONAL	Meet No/Date:43/84-ALC3/2012 31.01.2013	<b>Status:</b> <b>Approved</b>
HQ File :01/84/050/00397/AM13/	RLA File :05/23/040/00399/AM13/	Lic.No/Date:0510341779 27.12.2012	
<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and went through the details			

submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

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S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Ladies Top made of 100% Silk dyed woven fabric, GSM-50+/-10%, Style No. 00401788	850 Nos.	100% Silk dyed woven fabric, GSM-50+/-10%	1530 Sq. meter
2.	Ladies Top made of 100% Polyester dyed woven fabric with embellishment of Indian lace, GSM-110+/-10%, Style No. 00401763	3700 Nos.	100% Polyester dyed woven fabric, GSM-110+/-10%	4995 Sq. meter

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

34

<b>Case No.:16/43/84-ALC3/2012</b>	Party Name: SHAHI EXPORTS PVT. LTD.	Meet No/Date:43/84-ALC3/2012 31.01.2013	<b>Status:</b> <b>Deferred</b>
HQ File :01/84/050/00402/AM13/	RLA File :07/24/040/00403/AM13/	Lic.No/Date:0710092743 27.12.2012	Defer Date: 28.02.2013
<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and decided to refer the case to DC(MSME) for their examination and comments. The case stands for re-listing on 28.02.2013.			

<b>Case No.:18/43/84-ALC3/2012</b>	Party Name: ORIENT FASHION EXPORTS(INDIA) PVT.LTD.	Meet No/Date:43/84-ALC3/2012 31.01.2013	<b>Status:</b> <b>Approved</b>
HQ File :01/84/050/00404/AM13/	RLA File :05/24/040/00363/AM13/	Lic.No/Date:0510341776 27.12.2012	
<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and went through the details			

submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

35	S.No.	Export Product	Export Quantity	Import item	Quantity allowed
	1.	Girls Skirt in 100% Cotton Denim woven fabrics, GSM-163+/-10% with Indian schiffly and attached indigenous short	5675 Nos.	100% Cotton Denim woven fabrics, GSM-163+/-10%	9455 Sq. meter
The GSM should match in both import and export. The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.					

36	<b>Case No.:12/43/84-ALC3/2012</b>	Party Name: VIOLET APPARELS PRIVATE LIMITED	Meet No/Date:43/84-ALC3/2012 31.01.2013	<b>Status:</b> <b>Deferred</b>
	HQ File :01/84/050/00398/AM13/	RLA File :05/24/040/00371/AM13/	Lic.No/Date:0510341894 28.12.2012	Defer Date: 28.02.2013
	<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not given CAD/CAM, measurement chart, sketch, calculation sheet alongwith samples of both the export product to enable to arrive at the requirement of quantity of inputs asked for in support of their proposal. Accordingly, the Committee after deliberations decided to ask the applicant firm to make available the above information/details for consideration of the proposal. The case stands for re-listing on 28.02.2013.			

37	<b>Case No.:15/43/84-ALC3/2012</b>	Party Name: SRI ANUSRI GARMENTS (P) LTD	Meet No/Date:43/84-ALC3/2012 31.01.2013	<b>Status:</b> <b>Deferred</b>
	HQ File :01/84/050/00401/AM13/	RLA File :05/24/040/00372/AM13/	Lic.No/Date:0510342104 01.01.2013	Defer Date: 28.02.2013
	<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not given measurement chart, sketch, calculation sheet alongwith sample of the export product to enable to arrive at the			

requirement of quantity of inputs asked for in support of their proposal. Accordingly, the Committee after deliberations decided to ask the applicant firm to make available the above information/details for consideration of the proposal. The case stands for re-listing on 28.02.2013.

38

Case No.:24/43/84-ALC3/2012	Party Name: J.K. FABRICS (BANGALORE) PVT.LTD,	Meet No/Date:43/84-ALC3/2012 31.01.2013	Status: Approved	
HQ File :01/84/050/00410/AM13/	RLA File :07/24/040/00393/AM13/	Lic.No/Date:0710092875 02.01.2013		
<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-				
S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Dyed/Printed Mulberry Silk Fabrics with or without embroidery	28,600 Sq, meter.	100% Mulberry Silk Fabrics	28,886 Sq. meter
The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.				

39	Case No.:29/43/84-ALC3/2012	Party Name: GALAXY ELEGANT FASHIONS PRIVATE LIMITED	Meet No/Date:43/84-ALC3/2012 31.01.2013	Status: Deferred
	HQ File :01/84/050/00415/AM13/	RLA File :05/23/040/00404/AM13/	Lic.No/Date:0510342519 04.01.2013	Defer Date: 28.02.2013
	<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not given CAD/CAM, measurement chart, sketch, calculation sheet alongwith sample of the export product to enable to arrive at the requirement of quantity of inputs asked for in support of their proposal. Accordingly, the Committee after deliberations decided to ask the applicant firm to make available the above information/details for consideration of the proposal. The case stands for re-listing on 28.02.2013.			

40	<b>Case No.:</b> 32/43/84-ALC3/2012	Party Name: RELIANCE INDUSTRIES LTD.	Meet No/Date:43/84-ALC3/2012 31.01.2013	<b>Status:</b> <b>Deferred</b>
	HQ File :01/84/050/00418/AM13/	RLA File :03/95/040/00768/AM13/	Lic.No/Date:0310719624 07.01.2013	Defer Date: 28.02.2013
	<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and decided to seek the comments of Addl. Industrial Adviser, Department of Chemical & Petro-chemical, Ministry of Chemical & Fertilisers and Textiles Commissioner, Mumbai on the proposal of applicant firm. Therefore, the Committee has decided to defer the case for re-listing on 28.02.2013.			

41	<b>Case No.:</b> 5/43/84-ALC3/2012	Party Name: GAURA V INTERNATIONAL	Meet No/Date:43/84-ALC3/2012 31.01.2013	<b>Status:</b> <b>Deferred</b>
	HQ File :01/84/050/00391/AM13/	RLA File :05/23/040/00411/AM13/	Lic.No/Date:0510342731 08.01.2013	Defer Date: 28.02.2013
	<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and decided to refer the case to DC(MSME) for their examination and comments. The case stands for re-listing on 28.02.2013.			

42	<b>Case No.:</b> 8/43/84-ALC3/2012	Party Name: RICHA & CO	Meet No/Date:43/84-ALC3/2012 31.01.2013	<b>Status:</b> <b>Deferred</b>
	HQ File :01/84/050/00394/AM13/	RLA File :05/24/040/00379/AM13/	Lic.No/Date:0510342710 08.01.2013	Defer Date: 28.02.2013



**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and decided to refer the case to DC(MSME) for their examination and comments. The case stands for re-listing on 28.02.2013.

## **MANUAL AGENDA CASES**

(43)

Case No.692	M/s Richa & Co., New Delhi
NC 43/AM-13, dt. 31.01.2013	File No.01/84/50/266/AM-13/DES-V
Ratification of input output norms in respect of Advance Authorization No.0510337305 dated 16.10.2012.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not given the CAD/CAM, measurement chart, sketch of the export product pertaining to style No.33242 in the application in support of their proposal. Accordingly, the Committee after deliberations decided to ask the applicant firm to make available the above information/details for consideration of the proposal. The case stands for re-listing on 28.02.2013.

(44)

Case No.693	M/s Vrijesh Natural Fibre & Fabrics (India) Pvt. Ltd., Mumbai
NC 43/AM-13, dt. 31.01.2013	File No.01/84/162/512/AM-13/DES-V
Ratification of input output norms in respect of Advance Authorisation No.0310712751 dated 15.10.2012.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that requisite information/details are still awaited from the applicant firm. Accordingly, the Committee after deliberations decided to await the same and deferred the case for re-listing on 14.02.2013.

(45)

Case No.694	M/s Orient Clothing Co. Pvt. Ltd., Gurgaon
NC 43/AM-13, dt. 31.01.2013	File No.01/84/162/405/AM-13/DES-V
Ratification of input output norms against Annual Advance Authorisation No.0510291829 dated 27.05.2011.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee as per sample and after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed	
1.	Babies Frock with two layer skirt and diaper made of Body shell & 1 <sup>st</sup> layer of skirt 100% Polyester knitted fabric, GSM-40+/-10%, 2 <sup>nd</sup> layer of skirt: 100% Polyester Mesh warp knitted fabric, GSM-58+/-10% & Body lining & diaper: 100% Polyester woven fabric, GSM-90+/-10%, Style No.266195	9868 Nos.	100% Polyester knitted fabric, GSM-40+/-10%, width-58"	2.45 meter	Sq. per piece
			100% Polyester knitted fabric, GSM-58+/-10%, width-60"	0.65 meter	Sq. per piece
			100% Polyester satin woven fabric, GSM-90+/-10%, width-58"	0.97 meter	Sq. per piece

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(46)

Case No.695	M/s Madhu India Deco Ltd., Lucknow
NC 43/AM-13, dt. 31.01.2013	File No.01/84/162/261/AM-13/DES-V
Enhancement of Kraft paper wastage from 10.19% to 15.42% to 100% EOU.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DIPP. Accordingly, the Committee after deliberations decided to await the same and deferred the case for re-listing on 14.02.2013.

(47)

Case No.696	M/s Imperial Readymade Garments Factory India Pvt. Ltd., Chennai
NC 43/AM-13, dt. 31.01.2013	File No.01/84/50/221/AM-10/DES-V
Ratification of input output norms against Advance Authorization No.0410109455 dated 17.11.2009.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that requisite information/details are still awaited from the applicant firm. Accordingly, the Committee after deliberations decided to await the same and deferred the case for re-listing on 28.02.2013.

(48)

Case No.697	M/s Surgeine Healthcare India Pvt. Ltd., New Delhi
NC 43/AM-13, dt. 31.01.2013	File No.01/84/162/511/AM-13/DES-V
Ratification of input output norms against Advance Authorization No.0510337525 dated 19.10.2012.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and considered the written request of applicant firm for extension of time for submission of requisite information/details. The Committee agreed with the request of

applicant firm and defer the case for re-listing on 14.02.2013.

(49)

Case No.698	M/s Parasnath Tech Garments Pvt. Ltd., Kanpur
NC 43/AM-13, dt. 31.01.2013	File No.01/84/50/226/AM-13/DES-V
Ratification of input output norms in respect Advance Authorization No. 0610028616 dated 23.08.2012.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of DC(MSME) conveyed vide their U.O. No.37(5)/116/2012-13/Hos., dated 31.01.2013 as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed	
1.	Safety Overall Fire Retardent made of 93% Meta Aramid 5% Para Aramid 25 Antistatic fabrics, GSM-150+/-10%	650 Nos.	93% Meta Aramid 5% Para Aramid 25 Antistatic fabrics, GSM-150+/-10%, Width-150 cm.	4.45 meter piece	Sq. per

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(50)

Case No.699	M/s Gupta Exim (I) Pvt. Ltd., Faridabad
NC 43/AM-13, dt. 31.01.2013	File No.01/84/50/324/AM-09/DES-V
Ratification of input output Norms in respect of Advance Authorization No.0510228078 dated 24.09.2008.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of DC(MSME) conveyed vide their U.O. No.37(5)/115/2012-13/Hos., dated 31.01.2013 as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	100% Cotton Polo Shirt (Short sleeves) with collar made of 100% Cotton yarn dyed jersey knit fabrics 60s/2, GSM-155-165 & 100% Cotton yarn dyed flat knit collar, 60s/2, Style No. 8801	5721 Nos.	100% Cotton yarn dyed jersey knit fabrics 60s/2 yarn dyed, GSM-160+/-10%, width-58/60"	2013 Kgs.
			100% Cotton yarn dyed jersey knit fabrics 60s/2 yarn dyed, GSM-157+/-10%, width-58/60"	149 Kgs.
			100% Cotton flat knit collars made of 60s/2 yarn dyed fabric	5835 Nos.
2.	100% Cotton Polo Shirt (Short sleeves) with collar made of 100% Cotton yarn dyed jersey knit fabrics 60s/2, GSM-155-165 & 100% Cotton yarn dyed flat knit collar, 60s/2, Style No. 8893	1341 Nos.	100% Cotton yarn dyed jersey knit fabrics 60s/2 yarn dyed, GSM-160+/-10%, width-58/60"	472 Kgs.
			100% Cotton yarn dyed jersey knit fabrics 60s/2 yarn dyed, GSM-157+/-10%, width-58/60"	35 Kgs.
			100% Cotton flat knit collars made of 60s/2 yarn dyed fabric	1368 Nos.
3.	100% Cotton Polo Shirt (Short sleeves) with collar made of 100% Cotton yarn dyed jersey knit fabrics 60s/2, GSM-165-175 & GSM-155-160 & 100% Cotton yarn dyed flat knit collar, 60s/2, Style No.	2934 Nos.	100% Cotton yarn dyed jersey knit fabrics 60s/2 yarn dyed, GSM-170+/-10%, width-58/60"	1121 Kgs.
			100% Cotton yarn dyed jersey knit fabrics 60s/2 yarn dyed, GSM-157+/-10%, width-	75 Kgs.

	8900		58/60"	
			100% Cotton flat knit collars made of 60s/2 yarn dyed fabric	2992 Nos.
4.	100% Cotton Polo Shirt (Short sleeves) with collar made of 100% Cotton yarn dyed jersey knit fabrics 60s/2, GSM-165-175 & GSM-155-160 & 100% Cotton yarn dyed flat knit collar, 60s/2, Style No. 8900	1128 Nos.	100% Cotton yarn dyed jersey knit fabrics 60s/2 yarn dyed, GSM-170+/-10%, width-58/60"	485 Kgs.
			100% Cotton yarn dyed jersey knit fabrics 60s/2 yarn dyed, GSM-157+/-10%, width-58/60"	33 Kgs.
			100% Cotton flat knit collars made of 60s/2 yarn dyed fabric	1185 Nos.
5.	100% Cotton Polo Shirt (Short sleeves) with collar made of 100% Cotton yarn dyed jersey knit fabrics 60s/2, GSM-165-175 & GSM-155-160 & 100% Cotton yarn dyed flat knit collar, 60s/2, Style No. 8900	1070 Nos.	100% Cotton yarn dyed jersey knit fabrics 60s/2 yarn dyed, GSM-170+/-10%, width-58/60"	444 Kgs.
			100% Cotton yarn dyed jersey knit fabrics 60s/2 yarn dyed, GSM-157+/-10%, width-58/60"	30 Kgs.
			100% Cotton flat knit collars made of 60s/2 yarn dyed fabric	1091 Nos.

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(51)

Case No.700	M/s Reliance Industries Ltd., Mumbai
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NC 43/AM-13, dt. 31.01.2013	File No.01/84/162/514/AM-13/DES-V
Ratification of input output Norms in respect of Advance Authorization No.0310715379 dated 21.11.2012.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and decided to seek the comments of Addl. Industrial Adviser, Department of Chemical & Petro-chemical, Ministry of Chemical & Fertilisers and Textiles Commissioner, Mumbai on the proposal of applicant firm. Therefore, the Committee has decided to defer the case for re-listing on 28.02.2013.

(52)

Case No.701	M/s Reliance Industries Ltd., Mumbai
NC 43/AM-13, dt. 31.01.2013	File No.01/84/162/513/AM-13/DES-V
Ratification of input output Norms in respect of Advance Authorization No.0310716369 dated 05.12.2012.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and decided to seek the comments of Addl. Industrial Adviser, Department of Chemical & Petro-chemical, Ministry of Chemical & Fertilisers and Textiles Commissioner, Mumbai on the proposal of applicant firm. Therefore, the Committee has decided to defer the case for re-listing on 28.02.2013.

(53)

Case No.702	M/s Chinar Forge Ltd., Jalandhar
NC 43/AM-13, dt. 31.01.2013	File No.01/84/162/375/AM-13/DES-V
Ratification of input output Norms in respect of Advance Authorization No.0510334271 dated 11.09.2012.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DIPP for their examination and comments. It was decided to defer the case for re-listing on 14.02.2013.



(54)

Case No.703	M/s Chinar Forge Ltd., Jalandhar
NC 43/AM-13, dt. 31.01.2013	File No.01/84/162/156/AM-12/DES-V
Ratification of input output Norms in respect of Advance Authorization No.3010075641 dated 03.06.2011.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DIPP for their examination and comments. It was decided to defer the case for re-listing on 14.02.2013.

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